

High Court of Jammu and Kashmir at Jammu.

Order

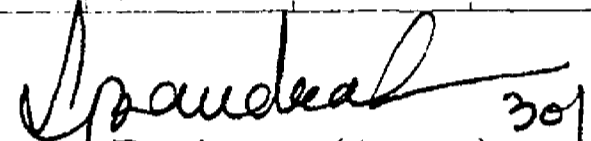
No: 1594

Dated: 30/3/2019

Sanction is hereby accorded to the allotment of funds to the tune of Rs. 41.70 lacs(Rs. Forty One Lacs and Seventy Thousand) only in favour of the following Courts, under Major Head 2030-Stamps and Registration2014-Adm. Of Justice, Sub Head 0244-Direction and Administration, under various Detailed Heads during the current financial year 2019-20 as detailed below:-

S.No	Name of the wing	001 Salary	002 T.E.	006 Tele	007 O.E.	014 POL	2071- P&ORB (NPS)
1.	Sub Registrar Jammu.	20.00	0.10	0.10	0.15	---	0.40
2.	Sub Registrar , Srinagar	20.00	0.10	0.10	0.15	0.10	0.50
3.	Total:-	40.00	0.20	0.20	0.30	0.10	0.90


By Order.


Deputy Registrar (Acetts) 30/3/2019

No: 614729-32/AC Dated: 30/3/2019

Copy to the:-

1. Sub Registrar, Jammu
2. Sub Registrar, Srinagar.
3. Try. Officer, Sub Try. Distt. Court complex, Janipur, Jammu.
4. Treasury Officer, Saddar Try, Srinagar.
..... for inf. and n/a
5. Order Book.

File no for uploading



Deputy Registrar (Acetts) 30/3/2019